

(b) if so, what are the statutes slated for amendment; and

(c) the approximate time by which this work will be over?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) There is no such proposal in this Ministry now.

(b) and (c). Do not arise.

Golcha Properties Limited

2077. SHRI R. N. BARMAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the owners of the Golcha Properties (P) Limited under liquidation have failed to comply with the orders of the court to deposit the amount which was the essential part of the scheme that was agreed upon to liquidate the liabilities of the owners towards their creditors;

(b) if so, whether the scheme has failed *suo moto*

(c) whether in the new situation Government propose to pay the remaining two instalments to small creditors; and

(d) if so, by what time will this be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Rajasthan High Court while sanctioning the scheme for future management of the company ordered that after the money as contemplated in the scheme has been paid authority of the Official Liquidator shall cease to function and the management of the business except the management of the business of Golcha Cinema, Delhi and its build-

ing, shall be handed over to the former Directors, as soon as they deposit the money with the Official Liquidator and that the security which had already been given by the Official Liquidator in the Supreme Court case shall be continued to remain in force for the performance of any final order or direction which may be passed by the Supreme Court, and that the management of the business of Golcha Cinema, Delhi and possession of the said cinema House shall be retained by the Official Liquidator till the aforesaid security is not released or the appeal is decided by the Supreme Court,

(b) The directors of the company being aggrieved of this condition have filed an appeal which is pending before a Division Bench of the Rajasthan High Court.

(c) and (d). The question of Government paying dividend does not arise, as the payment has to be made by the Official Liquidator out of the assets of the company under orders of the court

Manufacture of bulk drugs by small scale sector

2078. SHRI ARJUN SETHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the particulars of the bulk drugs being manufactured in the country by small-scale sector; and

(b) particulars of the amount of foreign exchange saved annually as a result thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b) There are over 2500 small-scale units manufacturing drugs and pharmaceuticals, including bulk drugs. The bulk drugs being produced by these units are indicated in Annexure II to Chapter II of the Report of the Committee on Drugs and

Pharmaceuticals. Para 18 of Chapter II of this Report indicates that, although authenticated data are not available, the production of small-scale units is estimated to be about 20 per cent of the over-all turn-over of the drugs industry.

It is difficult to quantify the amount of foreign exchange saved annually through the efforts of the small Scale Section. However, some of the bulk drugs produced by them could be categorised as drugs of import substitution.

Theft of belongings of M.Ps. and VIPs

2079. SHRI K. M. 'MADHUKAR': Will the Minister of RAILWAYS be pleased to state:

(a) whether he and other railway authorities have received complaints from M.Ps. and other VIPs about theft of their belongings while travelling in the first class compartments of trains from Bihar and U.P. to Delhi in the month of August 1976;

(b) whether coach attendants were not provided when the above incidents occurred;

(c) persons arrested in this connection so far; and

(d) what steps Government propose to take to check such occurrences in future?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Only one such case of theft of an attache-case belonging to Shri Chander Shekhar Singh, M. P. while travelling in a First Class compartment of the Dhanbad coach of 85 Up Assam Mail from Gaya to Delhi on 3/4-8-76 was reported at Fatehpur, Government Railway Police Station in Uttar Pradesh.

(b) No coach attendant was provided in Dhanbad coach in which theft took place.

(c) Two accused persons have been arrested during investigation.

(d) Special armed escorts and even plain clothes escorts are being deputed in effected Sections and security measure at Railway Stations by State Government Railway Police have been tightened up. Frequent supervision by higher officers of the Railway Police is being enforced.

उत्तर बिहार से बम्बई के लिए एक एक्सप्रेस रेलगाड़ी चलाने का प्रस्ताव

2080. श्री ज्ञानेश्वर प्रसाद यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर बिहार से बम्बई के लिये एक एक्सप्रेस रेलगाड़ी चलाने का प्रस्ताव है ; और

(ख) यदि हां, तो उक्त रेलगाड़ी किस तारीख से चलाने का प्रस्ताव है ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह): (क) उत्तर बिहार से बम्बई तक एक नई एक्सप्रेस गाड़ी चलाने का कोई प्रस्ताव नहीं है ।

(ख) प्रश्न नहीं उठता ।

Increase in Oil Refining Capacity

2081. SHRI YAMUNA PRASAD MANDAL: Will the Minister of PETROLEUM be pleased to state:

(a) whether refining capacity of oil in the country has considerably increased with the commissioning of